PUBLIC ANNOUNCEMENT

[Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017]

FOR THE ATTENTION OF THE STAKEHOLDERS OF

Yondr Operations India Private Limited

1.	Name of Corporate Person	Yondr Operations India Private Limited
2.	Date of Incorporation of Corporate Person	09/01/2021
3.	Authority Under which Corporate Person is Incorporated/ Registered	Registrar of Companies, Mumbai I
4.	Corporate Identity Number of Corporate Person	U74999MH2021PTC353209
5.	Address of the Registered Office and Principal Office (if any) of the Corporate Person	Spaces Inspire Hub, 2102 Res Co-work 11, 1st Floor, Adani Western Heights, Opp Gurudwara, Four, Mumbai City, Bungalows Andheri West, Maharashtra, India, 400058
6.	Liquidation Commencement Date of the Corporate Person	**27/03/2026**
7.	Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	IPE- Excel Restructuring Advisory LLP (Formerly known as DMKH Insolvency Resolution Services LLP) holding IBBI. No.IBBI/IPE-0061/IPA-1/2025-26/50094 (represented by Designated Partner Mr. Rajesh Kumar Agrawal) appointed as Liquidator Address: 105 AND 106, Midas Tower, Sahar Plaza, Andheri Kurla Road, Andheri East, J.B. Nagar, Mumbai- 400059. Regd. Email Id: -Info@exceladvisory.in Mobile No.: 9830201612
8.	Last Date for Submission of Claims	**26/04/2026 (within 30 days of the Voluntary Liquidation Commencement Date)**

Notice is hereby given that **YONDR OPERATIONS INDIA PRIVATE LIMITED** has commenced voluntary liquidation on **27/03/2026 (date of passing Special Resolution)**.

The stakeholders of Yondr Operations India Private Limited are hereby called upon to submit a proof of their claims, on or before **26/04/2026**, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/
IPE- Excel Restructuring Advisory LLP
(Formerly known as DMKH Insolvency Resolution Services LLP)
Registration No.: IBBI/IPE-0061/IPA-1/2025-26/50094
AFA Valid till 30/06/2026
Through its Designated Partner Mr. Rajesh Kumar Agrawal
Liquidator in the matter of Yondr Operations India
Private Limited-In Voluntary Liquidation)

Place: Mumbai
Date: 31/03/2026

Public Notice

We, **M/s. Deepak Shah Developers** hereby bring to the kind notice of the general public that the Environment Department, Government of Maharashtra, has accorded Environmental Clearance for the Proposed Residential Project at S. Nos. 49, 50, 51, 52, 53, 54, 55, 56 & 77, Village- Achole, Taluka- Vasai, Dist- Palghar, State- Maharashtra by vide letter dated 30th July, 2013 bearing file No. **SEAC-2010/CR-433/TC-2.**

M/s. Deepak Shah Developers

PUBLIC NOTICE

Notice is hereby given that (Emil Pharmaceutical industries Pvt. Ltd., Plot No.No. N 212/1 MIDC Boisar Tarapur, Tal & Dist- Palghar) 1. BCC Building Completion Certificate, MIDC Plot No.N 212/1 Original Copy 2) Lease Deed Agreement MIDC Plot No. N 212/1 Original Copy 3) Transfer Copy order MIDC Plot No. N 212/1 Original Copy, 4) Deed of Assignment Registered No. PLR-4129/2005, Dated 03/12/2005 by has been lost/misplaced traveling by our Client BHAVESH SANKHE. Missing Complaint has been Registered before Boisar Police Station Missing Case No. 0041/2026, Dated 30/03/2026. Anyone doing so shall do it at his own risk and consequences which please note. Or having any objection shall Within 7 Days from the date of publication of this notice.

Date: 31/03/2026
Boisar, Palghar.

Sd/-
(Adv. Vitesh H. Patil)
(Advocate)

PUBLIC NOTICE

TO WHOMSOEVER IT MAY CONCERN

This is to inform the General Public that following share certificate of (name of Company) **Godfrey Phillips India Ltd** having its Registered Office at **Macropolo Building, Ground Floor, Next to Kala Chowky Post Office, Dr. Babasaheb Ambedkar Road, Lalbaug, , Mumbai, Maharashtra, 400033** registered in the name of the following Shareholder/s have been lost by them.

Sr. No.	Name of the Shareholder/s	Folio No.	Certificate No./s	Distinctive Number/s	No. of Shares
1.	Shashikala Bhalchandra Deshpande	D01157	579	368786 - 369285	500 shares

The Public are hereby cautioned against purchasing or dealing in any way with the above referred share certificates.

Any person who has any claim in respect of the said share certificate/s should lodge such claim with the Company or its Registrar and Transfer Agents **MUFG Intime India Private Limited, 247 Park, C-101, 1st Floor, L. B. S. Marg, Vikhroli (W) Mumbai-400083 TEL: +91810811676** within 15 days of publication of this notice after which no claim will be entertained and the Company shall proceed to issue Duplicate Share Certificate/s.

Place : Mumbai **Rajeev Bhalchandra Deshpande**
Date : 01-04-2026 **Name of the Registered Shareholder / Legal Claimant.**

PUBLIC NOTICE

Notice is hereby given to the Public at large that my client, **MR. KABIR MUSHTAQ SHAIKH (formerly known as Parvez Mushtaq Shaikh)** the current owner of Flat No 3506, 35th Floor, B - wing, Nathani Heights, Mumbai Central, Mumbai 400008, ("the said Flat") has lost, misplaced and/or untraceable despite due and diligent search made, the earlier chain of original title deed i. e 1) Agreement for Permanent Alternate Accommodation dated 3rd November 2010 registered, under No. BBE-3/10766/2010 with the Joint Sub registrar Mumbai City 3 on 4th November 2010 (Principal Agreement) and 2) Deed of Rectification dated 31st July 2020 registered under No. BBE-1/2348/2020 with the Joint Sub registrar Mumbai City 1 on 31st July 2020 pertaining to the said Flat and an Complaint in respect of missing of Original document is lodged by my client in D. B. Marg Police Station vide Lost Report No.: 43444-2026 dated 30/03/2026.

Any person in custody of the aforesaid original title deeds pertaining to the said Flat or having claim/right against the said Flat by way inheritance, legacy, transfer, mortgage, sale, gift, lien, charge, lease, trust, license, easement or otherwise howsoever are hereby required to make the said known to undersigned at my office within 7 days date hereof failing which it will be presumed that no person has any claim/ right against the said flat and title of current owners to the said flat shall be certified as clear and marketable and no claims against the said flat shall be entertained and current owners shall be free to deal with the said flat.

Dated this 1st day of April 2026

Mr. Rahul P. Jain
Advocate, High Court & Notary, Govt of India
Flat No. 501, 5th Floor, 'B' Wing, Phoenix Tower,
Dr. D. D. Sathe Marg, 457, S. V. P. Road, Mumbai - 400004.
Mob: +91 98191 11968

PUBLIC NOTICE

Notice is hereby given to the general Public on behalf of my clients **Mr. Ashutosh Prabhakar Bhangle and Mrs. Archana Sameer Dande nee Archana Prabhakar Bhangle.**

My Clients represent that, **Mr. Prabhakar Mangesh Bhangle and Mrs. Vasudha Prabhakar Bhangle** were Joint Owners of **Flat No. 202, on 2nd Floor,** in the Building known as **Gorai Ganaraj Co-operative Housing Society Limited,** situated at **Plot No.11, RSC 1-B, Gorai- 1, Borivali (West), Mumbai – 400 091** and more particularly described in the Schedule hereunder written and accordingly **Gorai Ganaraj Co-operative Housing Society Limited** admitted them as members of the said society and issued them 5 (Five) Shares bearing distinctive Nos. from 016 to 020 (both inclusive) bearing Share Certificate No. 4.

Further, my Clients represent that their father Mr. Prabhakar Mangesh Bhangle died intestate on 15.06.2021 and their mother Mrs. Vasudha Prabhakar Bhangle died intestate on 14.06.2025, leaving behind them, their Son Mr. Ashutosh Prabhakar Bhangle and one Married Daughter Mrs. Archana Sameer Dande nee Archana Prabhakar Bhangle, as their only legal heirs pertaining to the Said Flat and Said Shares.

Any person / legal heirs having or claiming to have any right, title, interest to or in hereunder mentioned property or in any part thereof or any claim by way of or under or in the nature of any agreement, license, mortgage, sale, lien, gift, trust, inheritance, charge, etc., should inform the undersigned at : **Shop No.1/A, Vaibhav Apartment, Near Anandrao Pawar School, Vazira Naka, Borivali (West), Mumbai – 400 091, within 14 days** from the date of publication of this notice with necessary supporting evidence of his/ her claim. If claim is not received within **14 days,** my clients will conclude the same and claims or objections received thereafter will not be considered and they will initiate the appropriate process for transfer of membership of the said society and they shall deal with the said flats as they deem fit and proper.

SCHEDULE OF THE PROPERTY ABOVE REFERRED

All That Flat No. 202, on 2nd Floor, in the building known as Gorai Ganaraj Co-operative Housing Society Limited, situated at Plot No.11, RSC 1-B, Gorai-1, Borivali (West), Mumbai – 400 091 and located at Survey No.173(pt) CTS No. 19, of Village Borivali, Taluka Borivali and District Mumbai Suburban.

Place : Mumbai **Mr. Bharat A. Gurav**
Date : 01.04.2026 **(Advocate, High Court, Bombay)**

TO WHOM IT MAY CONCERN

Under instruction of our client MR. GANGAPPA SUGANNA BOINI, residing at FLAT No. 305, BUILDING NO. 1C, OMKAR SRA CO-OPERATIVE HOUSING SOCIETY LTD., SHIVSMRUTI GANDHINAGAR, L.R.PAPAN MARG, WORLI, MUMBAI - 400 018. do hereby state as under:

1. Our client states that MR. SUGANNA SABANNA BOINI owned and possess FLAT No. 305, BUILDING NO. 1C, OMKAR SRA CO-OPERATIVE HOUSING SOCIETY LTD., SHIVSMRUTI GANDHINAGAR, L.R.PAPAN MARG, WORLI, MUMBAI - 400 018 along 10 distinctive share in the society.
2. Our Client states that, MR. SUGANNA SABANNA BOINI died intestate on 20.02.2009 leaving behind MR. GANGAPPA SUGANNA BOINI & SMT. VANNAMMA SUGANNA BOINI as legal heir and representative as per law govern at the time of death.
3. Our client states that SMT. VANNAMMA SUGANNA BOINI died 29.08.2023 leaving behind MR. GANGAPPA SUGANNA BOINI as legal heir and representative as per law govern at the time of death.
4. Our client states that MR. GANGAPPA SUGANNA BOINI is the only surviving legal heirs and representative of deceased.
5. Our client states that the legal heirs of deceased are in process to transfer the said flat in favour of them by making application to Society and executing necessary documents.

In these circumstances we hereby are giving notice to public at large that if any person or legal entities have rights, title or interest in respect of the said flat mentioned herein above, in such circumstances kindly approached our office between 10:30 AM to 6:30 PM on working days with necessary documents within period 15 days from notice on following address/email:

Place: Mumbai
Date:01.04.2026

M/s. Joshi Legal Associate
Advocate High Court,
Shop No. 3121, Ez Zone Mall,
Sunder Nagar, Goregaon West,
Mumbai – 400 064
Mob: 9324597773
Email: adv.mbjoshi@gmail.com
Advocate

PUBLIC NOTICE

Notice of Share Certificate Transfer

This is to inform the General Public and All Members of Vartak Nagar Saikrupa CHS Ltd. that 100% Shares of Flat No. 3201, 2nd floor, Vartak Nagar Saikrupa CHS Ltd., Vartak Nagar, Thane(W) 400606 hold by Mr. Vinod Pritamlal Gupta. Mr. Vinod Pritamlal Gupta Gifted 100% shares of Flat No. 3201, 2nd floor, Vartak Nagar Saikrupa CHS Ltd to his one of the Daughter Mrs. Kajal Rakesh Buddekar. Mrs. Kajal Rakesh Buddekar (One of the Daughter of Mr. Vinod Pritamlal Gupta) submitted an application to the Vartak Nagar Saikrupa CHS Ltd. to transfer 100% Shares of Mr. Vinod Pritamlal Gupta (Father) on her name. On the application of Mrs. Kajal Rakesh Buddekar, process has been initiated by the Society.

Any objections or concerns regarding this transfer should be submitted in writing to the Society's Chairman/Secretary within 15 Days from the date of Publication of this notice.

In the absence of any objections or concerns, the Transfer will be considered final, and necessary updates will be made in the Society records and Mrs. Kajal Rakesh Buddekar will be recorded on the Share Certificate of Flat No. 3201. This Notice is compliance of Society Bye-Laws.

-Sd/-
Hon. Secretary
Vartak Nagar Saikrupa CHS Ltd.,
Bldg. No. 66, Pokhran Road No. 1, M.H.B. Colony, Vartak Nagar, Thane (W) – 400606

PUBLIC NOTICE

I, **SOHEB MUZAFFAR ALI KHAN**, born on **10/02/2008** at home, residing at **C-58/4**, **Jai Bhavani Welfare Society, Western Express Highway, Near Tulja Bhavani Mandir, Shanti Nagar, Dongri, Dahisar (East), Mumbai – 400068**, hereby state that my birth has not been registered with any BMC authority in Mumbai or anywhere else till date.

I have now applied for my Birth Certificate before the Tahasildar, Borivali.If anybody has any objection to the same, they are requested to submit it in writing **within 15 days** to the Tahasildar Office at Borivali (West).

Sd/-
SOHEB MUZAFFAR ALI KHAN
Place: Mumbai Date: 01/04/2026

PUBLIC NOTICE

I, **SAMEER MUZAFFAR ALI KHAN**, born on **24/09/2001** at home, residing at **C/58/4, Jai Bhavani Welfare Society, S.V. Road, Near Tulja Bhavani Mandir, Shanti Nagar, Dongri, Dahisar (East), Mumbai – 400068**, have not registered my birth with any BMC authority in Mumbai or anywhere else till date.

I have now applied for my Birth Certificate before the Tahasildar, Borivali. If anybody has any objection to the same, please submit it in writing **within 15 days** to the Tahasildar Office at Borivali (West).

Sd/-
SAMEER MUZAFFAR ALI KHAN
Place: Mumbai Date: 01/04/2026

SOUTH INDIAN Bank

Branch Address : PLOT NO.148,Ground floor, Mukaladiyil, Powai. Opp to IIT Main gate, Tirandz village, Powai, Mumbai-400076
Branch Mail ID: br0366@sib.co.in

Gold Auction for Mortgages at Bank

Whereas, the authorized officer of **The South Indian Bank Ltd.,** issued Sale notice(s) calling upon the borrower to clear the dues in gold loan availed by him. The borrower had failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned will conduct online auction of the gold ornaments strictly on **"As is What is Basis" & "Whatever there is Basis" & "Without recourse Basis".** The auction will be conducted online through https://sibegold.auctiontiger.net on 08.04.2026 from 12:00 pm to 03:00pm for the borrower **Mr. Justin John account number 0366653000014625**

Please contact Auction Tiger on 6352632523 for more information.

Sd/- Manager
The South Indian Bank Ltd.

PUBLIC NOTICE

DESCRIPTION OF FLAT:A **Flat No. B/106** on **First Floor**, admeasuring **600 sq. fts. built-up area**, in the building as **New Vikas Co-operative Housing Society Ltd.**, situated at- Above Agrawal Hall, Manpada Road, Dombivli (East) - 421 201, standing on land bearing Survey No. 57 Hissa No. 2J of **Village Gajbandhan Patharli**, Taluka Kalyan, Dist. Thane (hereinafter referred to as **the said flat**). The said flat occupied and possessed by Mrs. Aarti Mitesh Sadrani.

Initially the said flat was purchased by Mr. Pravinkumar Dhanji Thakkar he died on 02/10/2008 and before that her wife Mrs. Leelavati Pravinkumar Thakkar also passed away on 27/06/2006 and leaving behind them, their two daughters- Mrs. Aarti Mitesh Sadrani & Mrs. Varsha Nitin Shah are the only legal heirs and there is no any other legal heirs to Late Pravinkumar Dhanji Thakkar and they have made and affidavit for the same.

That now my client gives a public notice and invites claims or objections from the claimants/ objector or objectors pertaining to the said flat and its shares and interest of the deceased member in the said flat. They should inform in writing to the following address within 15 days from the date of this public notice, with copies of such documents and other proofs in support of his/her/their claims/ objections. Otherwise, no one have any right, claim, interest, etc. on above referred flat and if so, they have been given up and the ownership of the said flat with my client will be considered as fair, unquestionable and marketable title clear and my client decent decision will be taken.

Sd/-
Adv. Gajanan S. Ghate
A/104, Saurabh Palace CHS Ltd.,
Nr. Old Vishnunagar Police Station,
G. Gupte Road, Dombivli (W) 421 202,
Taluka Kalyan, Dist. Thane.

Place : Dombivli
Date :01/04/2026

PUBLIC NOTICE

Smt. Kaushika Shashikant Malji and another having their address at **Flat No.1501, 15th Floor, A-wing, Rajul Apartment, 9, J. Mehta Marg, Mumbai-400006,** are the owners in respect of Flat No.1 situated on 1st Floor, of the Building called "**Pamir**" owned by Pamir Co-operative Housing Society Limited ("**the said Society**").

The said Smt. Kaushika Shashikant Malji and another are the owners of the said flat in pursuance of the Agreement for sale dated 17th April, 2000, executed by (i) Shri Nikhil Sureshchandra Shah; (ii) Smt. Jagruti Bhave Shah, for self and on behalf of minor Son Abhi Bhavesh Shah (now major), and (iii) Smt. Brinda Brijesh Shah (maiden name Ms. Brinda Sureshchandra Shah).

Notice is hereby given, now, the said Smt. Kaushika Shashikant Mulji and another, have agreed to sell, transfer and/or assign their right, title, interest and benefit as held by them in the shares held by them in the said society together with all their rights, title, interest and benefit as such members and shareholders of the Society in Flat No. 1 on the 1st floor of the building called "Pamir" owned by the said Society, and more particularly described in the Schedule hereunder written ("the said Property").

All persons having any objection or any claim against or in or to or in respect of the said property or any part or portion thereof by way of sale, mortgage, possession, exchange, gift, lien, charge, lease, maintenance, inheritance, trust, license, easement or otherwise is hereby required to make the same known in writing along with supporting documents, to the undersigned at his address at Room No.20, 3rd Floor, Shantiniketan Building, Near Dreamland Cinema, 11, Padamji Road, Mumbai-400004, **within 14 days** from the date of publication hereof, failing which the sale in respect of the said flat premises will be completed without any further reference to such claim or claims and the same, if any will be considered as waived or abandoned.

THE SCHEDULE ABOVE REFERRED TO:

5 (Five) Shares of Rs.50/- each (fully paid up) each bearing Distinctive Nos. 71 to 75 (both inclusive) under Share Certificate No. 15 dated 28th November, 1977, issued by the said Society together with the right, title, interest and benefit as such a member and shareholder of the Society in Flat No.1 admeasuring in an aggregate an area of 506 square feet or thereabouts (carpet) on the 1st floor of the building called "Pamir" owned by the Society, situate lying and being at 258/260, Walkeshwar Road, Mumbai-400006, bearing C.S. No.127 of Malabar and Cumballa Hill Division, in the Registration District of Mumbai.

Dated this 1st day of April, 2026.

Kalpesh J. Nansi.
Advocate for Ms Shweta D. Kothari,
Room No. 20, 3rd Floor,
Shantiniketan Building,11, Padamji Road, Mumbai 400004.

PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF YONDR OPERATIONS INDIA PRIVATE LIMITED

	Relevant Particulars	
1.	Name of Corporate Person	Yondr Operations India Private Limited
2.	Date of Incorporation of Corporate Person	09/01/2021
3.	Authority Under which Corporate Person is Incorporated/ Registered	Registrar of Companies, Mumbai I
4.	Corporate Identity Number of Corporate Person	U74999MH2021PTC353209
5.	Address of the Registered Office and Principal Office (if any) of the Corporate Person	Spaces Inspire Hub, 2102 Res Co-work 11, 1st Floor, Adani Western Heights, Opp Gurudwara, Four, Mumbai City, Bungalows Andheri West, Maharashtra, India, 400058
6.	Liquidation Commencement Date of the Corporate Person	27/03/2026
7.	Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	IPE- Excel Restructuring Advisory LLP (Formerly known as DMKH Insolvency Resolution Services LLP) holding IBBI. No.IBBI/IPE-0061/IPA-1/2025-26/50094 (represented by Designated Partner Mr. Rajesh Kumar Agrawal) appointed as Liquidator Address: 105 AND 106, Midas Tower, Sahar Plaza, Andheri Kurla Road, Andheri East, J.B. Nagar, Mumbai- 400059. Regd. Email Id: -Info@exceladvisory.in Mobile No.: 9830201612
8.	Last Date for Submission of Claims	**26/04/2026 (within 30 days of the Voluntary Liquidation Commencement Date)**

Notice is hereby given that **YONDR OPERATIONS INDIA PRIVATE LIMITED** has commenced voluntary liquidation on **27/03/2026** (date of passing Special Resolution). The stakeholders of **Yondr Operations India Private Limited** are hereby called upon to submit a proof of their claims, **on or before 26/04/2026,** to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/
IPE- Excel Restructuring Advisory LLP
(Formerly known as DMKH Insolvency Resolution Services LLP)
Registration No.: IBBI/IPE-0061/IPA-1/2025-26/50094
AFA Valid till 30/06/2026
Through its Designated Partner Mr. Rajesh Kumar Agrawal
Liquidator in the matter of
Yondr Operations India Private Limited-In Voluntary Liquidation)

Place: Mumbai
Date: 31/03/2026

PUBLIC NOTICE

This is to inform to the General Public that my client has purchased **Flat No. B - 4, Gala Mansion CHS Ltd., Bhai Bal Mukund Marg, Dr. B. A. Road, Chinchpokli (East), Mumbai - 400012** & the original Share Certificate of shares of **Distinctive Nos. 136 to 140** held by **Mr. Subhash Pandurang Phadtare** in respect thereof is lost/misplaced and hence an application is made to **Gala Mansion CHS Ltd.** for the issuance of duplicate share certificate. Claims and objections, if any, are therefore invited from any interested Party, for the issue of duplicate share certificate within 15 (Fifteen days) from the date of publication of this notice along with relevant proofs and documents supporting the claim to the address mentioned here inbelow. If no objections are received within above mentioned time, society will be free to issue duplicate share certificate in the manner prescribed in the bye-laws.

Adv. Akshay Pradeep Jadhav.
Sd/-
Address: Shop No 20, Hiramani Super Market, Near Hilla Tower, Dr Babasaheb Ambedkar Road, Lal Baug, Mumbai - 400012

PUBLIC NOTICE

Notice has been given that Smt. Jayshree Shankar Dalvi was the owner and sufficiently entitled of a Flat viz. Flat No.301, 3rd floor in the building Rashmi Vasudev of Vasudeo Terrace Co-op. Hsg. Soc. Ltd., (existing Flat No.A 03 on Ground floor, in Vasudev Terrace Co-op Hsg Soc. Ltd.), situated at Kastur Park, Shimpoli Road, Borivali (West), Mumbai 400 092 and also holding shares of the Society (hereinafter referred to as "the said Flat and the said shares"). Smt. Jayshree Shankar Dalvi expired on 15/10/2023. That by a Release Deed dated 16/03/2026 Mrs. Varsha Vilas Sawant and Mr. Ajit Shankar Dalvi have released their undivided right, title and interest in respect of the said Flat and the said shares in favour of 1) Mr. Sanjay Shankar Dalvi & 2) Mr. Nitin Shankar Dalvi and 1) Mr. Sanjay Shankar Dalvi & 2) Mr. Nitin Shankar Dalvi became sole and absolute owner of the said Flat.

If anyone having claim thereon should contact with due evidence and detailed particulars thereof at my address at H-505, Ekta Bhoomi Garden, Rajendra Nagar, Borivali (East), Mumbai-400 066 within 15 days, from the date of publication of this notice by Registered Post A.D., failing which, such claim, if any, shall be deemed to have been waived and/or abandoned.

ADV. CHARUSHILA RAORANE
Bombay High Court
Place: Mumbai Date: 01/04/2026

SHAILA CO - OPERATIVE HOUSING SOCIETY LTD.
TNA/VSI/HSG/(TC)/15463/2004-2005, Date : 21/04/2004
Chulna Road, Manickpur, Vasai Road (W), Tal- Vasai,
Dist- Palghar – 401202.

NOTICE

Shri. Dhanpal T. Pillay was a Member of the Shaila Co-operative Housing Society Ltd. having address at Survey No. 79, Hissa No. 13 & 14, Manickpur, Tal. Vasai, Dist. Palghar, Pin 401202 and holding Flat No. B-104 in the Building of the society, died on 01/12/2022 without making any nomination.

The society hereby invites claims or objections from the heir or heirs or other claimants/objector or objectors to the transfer of the said shares and interest of the deceased member in the capital/property of the society within a period of **14** days from the publication of this notice, with copies of such documents and other proofs in support of his/her/their claims/objections for transfer of shares and interest of the deceased member in the capital/property of the society. If no claims/objections are received within the period prescribed above, the society shall be free to deal with the shares and interest of the deceased member in the capital/property of the society in such manner as is provided under the bye-laws of the society.The claims/objections, if any, received by the society for transfer of shares and interest of the deceased member in the capital/property of the society shall be dealt with in the manner provided under the bye-laws of the society. A copy of the registered bye-laws of the society is available for inspection by the claimants/objectors, in the office of the society/with the secretary of the society between **06:00 P.M. to 08:00 P.M.** from the date of publication of the notice till the date of expiry of its period.

For and on behalf of
SHAILA CO-OP. HOUSING SOCIETY LTD
Place: Vasai **Sd/-**
Date:01/04/2026 Hon. Secretary

PUBLIC NOTICE

This notice is given to the public at large on the request of Mr. Gopul Navnitlal Shah, it is declared and stated Mrs. Indira Navnitlal Shah died intestate on 29.08.1999, her husband late Mr. Navnitlal Shah died intestate on 17.01.2017, leaving behind their two sons, namely Mr. Gopul Navnitlal Shah and Mr. Sachin Navnitlal Shah as their only legal heirs. During her life time she was the exclusive owner of Flat No. C-26, admeasuring about 540 sq. ft. built up area (equivalent to 50.65 sq. mtrs. built up area) on the Sixth Floor in the 'C' Wing of the building belonging to Nav Swagharkul Sahakari Gharbandhani Sanstha (Maryadit), Siddharth Nagar, Vakola, Santacruz East, Mumbai - 400055 ("Said Flat"), and was a member of Nav Swagharkul Sahakari Gharbandhani Sanstha (Maryadit), holding 5 shares of Rs. 50/- each, bearing distinctive no. 571 to 575 (both inclusive) of total value of Rs. 250/- only ("Said Shares"), under share Certificate No. 116 dated 26th February, 1981. The Said Flat and the Said Shares have been inherited to the aforesaid legal heirs. Mr. Sachin Navnitlal Shah released his share inherited from his mother, i.e., 50% share in the Said Flat in favour of his brother, Mr. Gopul Navnitlal Shah vide a registered release deed dated 24th February, 2026, bearing document serial no. MBI-21/4229/ 2026. It is further stated that Mr. Gopul Navnitlal Shah is fully entitled to and the sole owner of the Said Flat. The Said Flat is free from all encumbrances and reasonable doubt and it has clear and marketable title.

All persons having any claim, right, title or interest in the Said Flat or Said Shares or any part thereof by way of Maintenance, agreement, contract, easement, charge, lien mortgage, lease, trust, tenancy, possession, sale, exchange, gift, inheritance, succession, attachment or otherwise, are hereby required to object/ claim within 15 (fifteen) days from the publication of this notice with the copies of relevant proofs to support the claim/ objection to the undersigned at his office at #16, Oasis Industrial Estate, Pandit Jawaharlal Nehru Road, Opp. Vakola Masjid, Vakola, Santacruz East, Mumbai - 400055. In case no claim/ objection are made within the prescribed period of 15 days, thereafter, claims/ objections, if any, shall be construed as abandoned/ waived off and Said Flat alongwith the Said Shares will be presumed to be free from all encumbrances. No Claim shall be entertained after 15 days of publication of this notice. Further, the aforesaid legal heir shall be at liberty to dispose off the aforesaid Flat to anyone, as per her discretion.

Sd/-
Prashant Kisan Adsule
Advocate, High Court, Mumbai

PUBLIC NOTICE

NOTICE is hereby given to the public that our Client Mrs. Sakshi Shashank Parab is intending to purchase Residential Flat No.301, Wing- B, Third Floor, in the Building known as Himachal Co-operative Housing Society Ltd., situated Opp. Sunder Nagar, S. V. Road, Malad (West). Mumbai-400064, from Mr. Kanaiyalal S. Madnani (Co-Owner) and Late Sati Sundardas Madnani (Owner).

Late Sati Sundardas Madnani, who was the owner of the said flat, expired intestate on 13/04/2015 and, as informed, has left behind no legal heirs.

Any person(s) having any claim, right, title, interest, demand, or objection in respect of the said flat by way of inheritance, heirship, sale, mortgage, lease, lien, charge, trust, or otherwise howsoever, are hereby required to make the same known in writing, along with supporting documentary evidence, to the undersigned within 15 days from the date of publication of this notice, failing which such claim(s), if any, shall be deemed to have been waived and/or abandoned.

SD/- ADVO. SMITA MOTE,
B/6, Om Shreeji CHS Ltd., Ramchandra Lane, Malad (West), Mumbai 400064.
Place : Mumbai Date : 01/04/2026

BEFORE THE MAMLATDAR / JT. MAMLATDAR OF BARDEZ, GOA

Case No. MUT / 104065, 104066, 104067, 104068, 104070 / Siolim / 2025

1.Jose D Cruz 2. Marcus DCruz, r/o H. No. 1152, Siolim, Bamon Vaddo, Bardez, Goa .... Applicants

V/s

1.Goretti Isabella Viegas 2. Bhushan Fernandes 3. Goretti Viegas 4. Lawrence Fernandes 5. Domnic Fernandes 6. Shakuntala Moroskar 7. Inacio Dcruz 8. Sharmila Moroskar9. Milan Moroskar 10. Maria Cecilia Fernandes 11. Luciana Fernandes 12. Joseph Fernandes 13. Santa Fernandes 14. Claudina Fernandes 15. Philomena Fernandes 16. Carmelina Fernandes 17. Philip Fernandes 18. Flora Fernandes 19. Preciosa DCruz 20. Carmen D'Souza 21. Moorari Kamla Morajkar 22. Candida Fernandes 23. Lila Moroskar 24. Rajendra Moroskar 25. Raphael Fernandes 26. Urmila Moroskar 27. George Ignatius Fernandes 28. Jessie Fernandes 29. Alex Fernandes 30. Domnic Fernandes alias Domingos Fernandes 31. Theofilo Fernandes 32. Patricio Fernandes 33. Assucena Fernandes 34. Lourdina Fernandes 35. Sebastiao Fernandes 36. Fatima Fernandes .....Respondents

To, The above named respondents / legal heirs

PUBLIC NOTICE

Applicant Jose D Cruz and Marcus Dcruz, r/o H. No. 1152, Siolim, Bamon Vaddo, Bardez, Goa have filed the application U/S 96 of Goa Land Revenue Code 1968 for Mutation in property bearing Sy.No 59/9, 59/12, 59/2, 60/3 and 60/4 situated in Village Siolim, Taluka Bardez, Goa. Applicants have filed Judgment and order In Regular Civil Suit no. 208/84/A dated 21/07/2011 Passed in the Court of Civil Judge Senior Division at Mapusa and Judgment and Order in case no TNC/Civil-Issue/2/2000 dated 28/02/2011 passed in the Court of Joint Mamlatdar I of Bardez Taluka at Mapusa. Therefore applicants requested to include their names in Tenant Column of Form I and XIV of above mentioned Sy.no.

WHEREAS, The notices in Form X was sent to all the interested persons by registered AD., however some of the notices could not be served and returned unserved to the sender with postal remark expired, incomplete address house locked, not known, insufficient address and party out of station Etc.

AND WHEREAS, the aforesaid applicant by application dated: 06/10/2025 has prayed for substitute service by means of displaying on the website of Directorate of Settlement and Land Records, Panaji (< https:// dslr .goa. gov.in/ Public SubNotice_Mutationaspx>) as per Rule 10 sub rule (2) of Goa Land Revenue (Records of Rights and Register of Cultivators) (Amendment) Rules 2021, as the applicant has submitted that they are not aware about the correct addresses of the respondents/their heirs if any for effecting personal service of the notice and prayed to serve notice by way of displaying on Directorate of Settlement and Land Records website. Whereas I am satisfied that this is a fit case for such a publication.

NOW THEREFORE, all the interested persons are hereby given notice of the said mutation entry and called upon to file their objection if any in the office of Mamtaldar / Jt. Mamlatdar of BARDEZ within fifteen days from the date of displaying of this notice on the DSLR website along with material / documentary evidence on which you rely upon in person or through authorized agent, failing which deem fit action under section 96 of the Goa, Land Revenue Code, 1968 will be taken in your absence.

Given under my hand and seal on this 27 February 2026. Sd/- Jenisa Pereira
Seal Mamlatdar / Jt. Mamltadar cum Certifying Officer BARDEZ

JMFinancial HOME LOANS

JM Financial Home Loans Limited

CIN No: U65999MH2016PLC288534
Corporate Office: 3rd Floor, Suashish IT Park, Plot No. 68E, Off Data Pada Road, Opp Tata Stell, Borivali (E), Mumbai - 400 066

Possession Notice

Under section 13(4) of securitisation and reconstruction of financial assets and enforcement of security interest act, 2002 and rule 8(1) of the security interest (enforcement) rule 2002. (appendix iv)

Whereas the undersigned being the authorised officer of JM Financial Home Loans Limited.(hereinafter referred as JMFHLL) under the securitisation and reconstruction of financial assets and enforcement of security interest act, 2002 and in exercise of powers conferred under section 13(2) read with rule 3 of the security interest (enforcement) rules, 2002 issued a Demand notice to the borrower(s)/co-borrower(s)/guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower(s)/co-borrower(s)/guarantor(s) having failed to repay the demanded amount, notice is hereby given to the borrower(s)/co-borrower(s)/guarantor(s) and the public in general that the undersigned on behalf of JMFHLL has taken possession of the property described hereinbelow in exercise of powers conferred on him under section 13(4) of the said act read with rule 8(1) of the said rules. The borrower(s)/co-borrower(s)/guarantor(s) in particular and the public in general is hereby cautioned not to deal with the below mentioned property and any dealings with the said property will be subject to the first charge of the JMFHLL for the amount as mentioned herein below with future interest thereon.

Sr. No	Borrower(s)/ Co-Borrower(s) / Guarantor(s) Name and Loan No.	Description of Secured Asset (Immovable Property)	1. Date of Possession 2. Demand Notice Date 3. Amount Due in Rs. As on
1	**1. Mr. Yogesh Ashok Athare and** **2. Mrs. Surekha Suhas Kamble** **Loan Account No. HKYN25000085852**	All that premises of Flat No. 107, area adm. 300 Sq. fts (Super Built Up). on First Floor, in the Building Known "Lumbini Enclave" and in the Society Known as "Shri Dattakrupa Co-Op. Housing Society Ltd. Constructed on land bearing Survey No. 64, Hissa No. 7, lying, being & situate at Village Dhavle, Taluka- Ambernath, District Thane, (Hereinafter for the sake of brevity called and referred to as the "said flat") Bounded By- East :- Open Space, West :- Shree Samarth Baithak Hall, North :- 8 Ft. Road and Rehan Apartment, South :- Open Space	1. 26-03-2026 2. 09-01-2026 3. **Rs. 8,33,962/- (Rupees Eight Lakh Thirty-Three Thousand Nine Hundred and Sixty-Two Only) outstanding as on 07-Jan-2026.**

Date : 01-04-2026 **For JM Financial Home Loans Limited**
Place: Maharashtra **S/d Authorized Officer**

HOUSING FINANCE BAJAJ

BAJAJ HOUSING FINANCE LIMITED

Corporate Office: Cerebrum It Park B2 Building, 5th Floor, Kalyani Nagar, Pune, Maharashtra-411014, **Branch Add.** 3rd Floor, Pramukh Plaza, Office No, C-306, Cardinal Gracious Road, Chakala, Andheri East, Mumbai- 400099 AUTHORIZED OFFICER'S DETAILS: NAME Neeraj Sharma / EMAIL ID: neeraj.sharma1@bajajhousing.co.in MOB NO. 9819141202 & 9768528226

APPENDIX IV -A [Rule 8(6)] SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY

E-Auction Sale notice for Sale of Immovable Assets under the under the securitisation and reconstruction of financial assets and enforcement of the security interest act 2002 read with proviso to rule 8(6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the physical possession of which has been taken over by the Authorized Officer of the Bajaj Housing Finance Ltd (Secured Creditor), will be sold on "As is where is", "As is what is", "Whatever there is" and "Without Recourse Basis" for recovery of the loan dues, applicable interest, charges and costs etc., payable to Bajaj Housing Finance Ltd as detailed below.

DETAILS OF BORROWER/CO BORROWERS/ GUARANTOR(S) AND LOAN DETAILS	DESCRIPTION OF THE IMMOVABLE PROPERTY	DETAILS OF E AUCTION
LAN:- H405HLD1268457 & H405HLT1270552 **1. AKHTAR HUSSAIN JAMADAR KHAN (Borrower)** **2.SAJIDA AKHTAR HUSSAIN KHAN (Co-Borrower)** Both At Narayan Nagar Nari Seva Sadan Road, Near Gosiya Masjid Ghatkopar West Mumbai, Maharashtra-400086 **Outstanding amount - Rs. 27,47,195/-** (Rupees Twenty Seven Lakhs Forty Seven Thousand One Hundred Ninety Five Only) as on 26/03/2026 along with future interest and charges accrued w.e.f. 26/03/2026	All That Piece And Parcel Of The Immovable Property Being Block No. 404, Fourth Floor, Building No. 3a, Olympeo Riverside, Survey/hissa, No. 48/5, 48/6, 48/7 & Others, Awasare, Karjat, Raigarh, Maharashtra, -410101	**E-AUCTION DATE :-06/05/2026 BETWEEN 11:00 AM TO 12:00 PM WITH UNLIMITED EXTENSION OF 5 MINUTES** **LAST DATE OF SUBMISSION OF EARNEST MONEY DEPOSIT (EMD) WITH KYC IS :- 05/05/2026 UP TO 5:00P.M. (IST.)** **DATE OF INSPECTION:- 06/04/2026 to 29/04/2026 BETWEEN 11:00 AM TO 4:00 PM (IST).** **RESERVE PRICE: For Immovable property Rs. 15,00,000/- (Rupees Fifteen Lakhs Only)** **THE EARNEST MONEY DEPOSIT WILL BE Rs. 1,50,000/- (Rupees One Lakh Fifty Thousand Only) 10% of Reserve Price.** **BID INCREMENT –R

सुमारे ३०० वर्षांची परंपरा जपणारी लालूबाई यात्रा उत्साहात

सोलापूर, दि. ३१: नान्नज येथे सुमारे ३०० वर्षांपासून सुरू असलेली लालूबाईची यात्रा यंदाही पारंपरिक उत्साहात आणि भक्तिमय वातावरणात पार पडली, अशी माहिती गोपाळ (डोंबारी) समाज बांधवांनी दिली. तसेच बिबीदारफळ येथे श्री सयाजी बाबा व श्री वंधारी माता यात्राही धार्मिक विधींनी संपन्न झाली. स्थानिक आख्यायिकेनुसार, सुमारे तीनशे वर्षांपूर्वी लालूबाई ही २२ वर्षीय तरुणी गावोगावी तारेवरील कसरत सादर करत होती. नान्नज येथे तिने दोन महिने कला सादर केल्यानंतर, याच ठिकाणी माझा देहांत होईल, अशी पूर्वसूचना दिली. त्यानंतर तिच्या इच्छेनुसार येथे समाधी उभारून मंदिर स्थापन करण्यात आले. तेव्हापासून दर तीन वर्षांनी गुढी पाडव्यापासून नान्नज-बिबीदारफळ मार्गालगत लालूबाई यात्रेचे आयोजन केले जाते.

जाहीर सूचना

याद्वारे अशी सूचना देण्यात येते की, **श्री. भरतकुमार कालिदास पारेख** हे फ्लॅट क्र.२०२, २रा मजला, सी विंग, क्षेत्रफळ ४३३ चौ.फु. बिल्टअप क्षेत्र, पंच धाम सहकारी गृहनिर्माण संस्था मर्यादित, सी.एस. मार्ग, आनंद नगर, दहिसर पूर्व, मुंबई-४०००६८, **यापुढे सदर फ्लॅट म्हणून संदर्भ,** यासह प्रत्येकी रु.५०/- दर्शनी मूल्य असलेले अनुक्रमांक ३६ ते ४० चे ५ समभागांचे समभाग प्रमाणपत्र क्र.८, **यापुढे सदर समभाग म्हणून संदर्भ,** चे कायदेशीर मालक असून त्यांच्या प्रत्यक्ष ताब्यात आहेत (एकत्रितपणे सदर मालमत्ता) (ज्याचे अधिक सविस्तर वर्णन खालील अनुसूचीमध्ये दिले आहे); तसेच सदर फ्लॅटच्या संदर्भातील सर्व हक्क, मालकी आणि हितसंबंध धारण करत आहे.

असे की, १. नोंदणी क्र.पी/४८७६/१९९१ अन्वये असलेल्या बिल्डर करारनामाची मूळ नोंदणी पावती; २. नोंदणी क्र.बीडीआर ६-६०२६-२००२ अन्वये असलेल्या पुनर्विक्री विक्री करारनामाची मूळ नोंदणी पावती; ३. **१) रमेशचंद्र जी. डुंगरवाल, २) संगीता रमेश डुंगरवाल** आणि **१) भारती एम. त्रिवेदी, २) मुकुंदराय त्रिवेदी** यांच्यामध्ये निष्पादित झालेल्या आणि नोंदणी क्र.बीडीआर ६-३७६१-२००५ धारण करणाऱ्या पुनर्विक्री विक्री करारनामाची मूळ नोंदणी पावती व मूळ विक्री करारनामा ही कागदपत्रे हरवली आहेत. **श्री. भरतकुमार कालिदास पारेख** यांनी यासंदर्भात हरवल्याची तक्रार दाखल केली असून, त्याची नोंद मुंबई येथील दहिसर पोलीस ठाण्यात दिनांक २८.०३.२०२६ रोजी हरवल्याच्या नोंदवही क्र.४२३५९-२०२६ अन्वये करण्यात आली आहे.

कोणत्याही व्यक्तींचा सदर मालमत्तेवर किंवा तिच्या कोणत्याही भागावर विक्री, गहाण (न्याय्य किंवा अन्य प्रकारे), अदलाबदल, हस्तांतरण, वारसाहक्क, भाडेपट्टा, सुखभोग हक्क, भाडेकरू हक्क, धारणाधिकार, परवाना, देणगी, मृत्युपत्रान्वये वारसा, विश्वस्त संस्था, पोटगी/निर्वाह, ताबा, बोजा किंवा कोणत्याही वैधानिक कायद्यांतर्गत अथवा अन्य कोणत्याही प्रकारे लावलेला जप्तीचा/भारित करण्याचा आदेश या स्वरूपातील कोणताही दावा, हक्क, मालकी किंवा हितसंबंध असल्यास त्यांनी सदर माहिती, त्यास पूरक कागदपत्रे किंवा पुरावे यांच्यासह, खाली दिलेल्या पत्त्यावर या सूचनेच्या प्रकाशनाच्या दिनांकापासून **१४ दिवसांच्या** आत कळवणे आवश्यक आहे. तसे करण्यात कसूर झाल्यास, सदर मालमत्ता कोणत्याही अशा दाव्यांचा विचार न करता सर्व प्रकारच्या बोज्यांपासून मुक्त असल्याचे घोषित केले जाईल; आणि असे सर्व दावे सोडून दिले आहेत किंवा त्यांचा त्याग केला आहे, असे मानले जाईल.

मालमत्तेची अनुसुची

फ्लॅट क्र.२०२, २रा मजला, सी विंग, क्षेत्रफळ: ४३३ चौ.फु. बिल्टअप क्षेत्र, पंच धाम सहकारी गृहनिर्माण संस्था मर्यादित, सी.एस. मार्ग, आनंद नगर, दहिसर (पूर्व), मुंबई-४०००६८; जमीन सीटीएस क्र.१२०२पी, १२०३पी आणि १२०४पी, गाव दहिसर, तालुका बोरिवली, मुंबई उपनगर जिल्हा.

श्री. प्रशांत ए. राणे
वकील उच्च न्यायालय
कार्यालय क्र.०२, तळमजला, इमारत क्र.जी-१, मिस्कीट्टा नगर कोहौसोलि., युको बँके समोर, कृष्णा नर्सिंग हॉस्पिटलच्या खाली, हरिशंकर जोशी रोड, दहिसर (पुर्व), मुंबई-४०००६८.

ठिकाण: मुंबई दिनांक: ०१.०४.२०२६

PUBLIC NOTICE

BEFORE THE ADDL. COLLECTOR (APPEALS) THANE AT THANE
R.T.S. Appeal No. 471 of 2025

1. Sharad Suryakant Shah)
2. Shailesh Suryakant Shah)
3. Lekha Nitin Motani @ Lekha Suryakant Shah)
4. Damyanti P. Shah)
5. Bharat P. Shah)
6. Nitin P. Shah)
7. Mala Mehul Mehta @ Mala P. Shah)
8. Rajesh Harkishan Shah)
9. Bipin Harkishan Shah)
10. Meena Deepak Sheth @ Meena Harkishan Shah)
11. Shashikant Hargovinddas Shah No. 1 to 11 through their Power of Attorney Holder Mr. Deepak Shashikant Shah Residing at: #142, 2nd Main Road, RMV Extension II Stage, Next to Air Force, Ashwath Nagar, Bangalore North, Karnataka - 560094 **... Appellants**

V/s

1. Pravin Hargovinddas Shah An Adult, Indian Inhabitant Residing at: C 204, Shreeji Enclave, Near Sola Bhagwat Sai Baba Temple, Ahmedabad, Gujarat 380060)
2. The Bombay Satwara Gnati Trust A Trust registered under the Bombay Public Trust Act, 1960 bearing registration no. A3326 Having its address at 203, Rimsan Estate, Chincholi Bunder, Link Road, Malad (W), Mumbai – 400 064 Through its Trustees, A. Mr. Devendra Manilal Ghaswala B. Mr. Suresh Jadav Nakum 3. Talati, Village Bhayander 4. Circle Officer, Mira-Bhayander 5. Upper Tehsildar, Mira-Bhayander Bhavan Building, Amrutvani Road, Behind Maxus MallBhayander (W), Thane - 401101 **... Respondents**

Whereas above-mentioned Appellants have iled RTS Appeal in this Court against the order dated 17.10.2025 passed by Ld. SDO Thane in RTS Appeal No. 192 of 2024 and order dated 22.11.2023 passed by Upper Tehsildar, Mira-Bhayandar in Disputed Mutation Entry No. 58 of 2023 in respect of Mutation Entry No. 8187 Larger Property being Land Parcels bearing Survey Nos. 343/2, 343/3, 343/4, 345/2/B, 345/2/D, 365/1/K, 367/1/B, 367/1,D of Village Bhayander, Taluka and District Thane, wherein you all are party Respondents. The next date of hearing in the above-mentioned matter is 07.04.2026 at 11 a.m. wherein you may appear before this court in person or through an advocate on 07.04.2026 at 11 a.m. Please take note that if you fail to so the matter shall be heard and appropriate order will be passed.

Date: 01.04.2026

ADDL. COLLECTOR (APPEALS)
THANE AT THANE
3rd Floor, Collector Building, Court Naka, Thane (West)

जाहिर सुचना

मौजे-अंधेरी, ता. अंधेरी येथील न.भु.क्र. १९५ (पै) या मिळकतीवरील शितलादेवी सह. गृह. संस्था या संस्थेच्या झोपडपट्टी पुनर्वसन योजनेअंतर्गत परि-२ मधील अ.क्र. ३६५ वरील श्री. व्ही. पुन्नुस्वामी उडैयार यांच्या ऐवजी श्री. सुबय्या यादव यांचे नाव समाविष्ट करून पात्रता निश्चित करणेकामीचा अर्ज प्राप्त झाला आहे. सबब सदर नोटीसीद्वारे कळविण्यात येते की, उपरोक्त प्रकरणी हरकत असल्यास ८ दिवसांत खालील सही करणार यांच्या कार्यालयात लेखी स्वरूपात नोंदविण्यात याव्यात. मुदतीनंतर प्राप्त हरकती विचारात घेतल्या जाणार नाही, याची कृपया नोंद घ्यावी, असे याद्वारे जाहिर असे

पत्ता : कक्ष क्र. ३११, दुसरा मजला, गृहनिर्माण भवन, कलानगर, वांद्रे (पूर्व), मुंबई - ४०० ०५१

करीता/-
सक्षम प्राधिकारी तथा भूव्यवस्थापक
मुंबई मंडळ

ठिकाण : मुंबई
दिनांक : ०१/०४/२०२६

जाहिर सुचना

मौजे-अंधेरी, ता. अंधेरी येथील न.भु.क्र. १९५ (पै), या मिळकतीवरील शितलादेवी सह. गृह. संस्था या संस्थेच्या झोपडपट्टी पुनर्वसन योजनेअंतर्गत परि-२ मधील अ.क्र. ४३४ वरील श्रीम. शकुंतला हरीप्रसाद गुप्ता यांच्या ऐवजी श्री. सैम्माले राजेबल्ली कवेंडर यांचे नाव समाविष्ट करून पात्रता निश्चित करणेकामीचा अर्ज प्राप्त झाला आहे. सबब सदर नोटीसीद्वारे कळविण्यात येते की, उपरोक्त प्रकरणी हरकत असल्यास ८ दिवसांत खालील सही करणार यांच्या कार्यालयात लेखी स्वरूपात नोंदविण्यात याव्यात. मुदतीनंतर प्राप्त हरकती विचारात घेतल्या जाणार नाही, याची कृपया नोंद घ्यावी, असे याद्वारे जाहिर असे

पत्ता : कक्ष क्र. ३११, दुसरा मजला, गृहनिर्माण भवन, कलानगर, वांद्रे (पूर्व), मुंबई - ४०० ०५१

करीता/-
सक्षम प्राधिकारी तथा भूव्यवस्थापक
मुंबई मंडळ

ठिकाण : मुंबई
दिनांक : ०१/०४/२०२६

जाहिर सुचना

मौजे-अंधेरी, ता. अंधेरी येथील न.भु.क्र. १९५ (पै), या मिळकतीवरील शितलादेवी सह. गृह. संस्था या संस्थेच्या झोपडपट्टी पुनर्वसन योजनेअंतर्गत परि-२ मधील अ.क्र. ४०१ वरील श्रीम. लीलाबाई यशवंत लोकरे यांच्या ऐवजी श्रीम. कंचना के. यांचे नाव समाविष्ट करून पात्रता निश्चित करणेकामीचा अर्ज प्राप्त झाला आहे. सबब सदर नोटीसीद्वारे कळविण्यात येते की, उपरोक्त प्रकरणी हरकत असल्यास ८ दिवसांत खालील सही करणार यांच्या कार्यालयात लेखी स्वरूपात नोंदविण्यात याव्यात. मुदतीनंतर प्राप्त हरकती विचारात घेतल्या जाणार नाही, याची कृपया नोंद घ्यावी, असे याद्वारे जाहिर असे

पत्ता : कक्ष क्र. ३११, दुसरा मजला, गृहनिर्माण भवन, कलानगर, वांद्रे (पूर्व), मुंबई - ४०० ०५१

करीता/-
सक्षम प्राधिकारी तथा भूव्यवस्थापक
मुंबई मंडळ

ठिकाण : मुंबई
दिनांक : ०१/०४/२०२६

हिरो हाउसिंग फायनान्स लिमिटेड

HeroHousing Finance

संपर्क पत्ता: ऑफिस क्र. ५०१, ५ वा मजला, एम बारिया स्पेस, तिरुपती नगर, फेज -१, बोळींज, विरार (पश्चिम), तालुका - वसई, जिल्हा - पालघर, महाराष्ट्र - ४०१३०३.
नोंदणीकृत कार्यालय: ०९, कम्युनिटी सेंटर, बसंत लोक, वसंत विहार, नवी दिल्ली - ११००५७.
फोन: ०११ ४९२६७०००। **टोल फ्री क्रमांक:** १८०० २१२ ८८००। **ईमेल:** customer.care@herohfl.com
वेबसाईट: www.herohousingfinance.com । **सीआयएन:** U65192DL2016PLC30148

ताबा सूचना (स्थावर मालमत्तेसाठी)

(सिक्युरिटी इंटरेस्ट एन्फोर्समेंट नियम, २००२ मधील नियम ८(१) सह वाचावयाच्या परिशिष्ट IV नुसार)

संबंधित अनुषंगाने, खाली सही करणारे हिरो हाउसिंग फायनान्स लिमिटेडचे अधिकृत अधिकारी असून त्यांच्यामार्फत सिक्युरिटायझेशन अँड रीकन्स्ट्रक्शन ऑफ फायनान्शियल ॲडसेट्स अँड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट ॲक्ट, २००२ अंतर्गत तसेच सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट) नियम, २००२ मधील नियम ३ सह वाचावयाच्या कलम १३(१२) अंतर्गत प्रदान केलेल्या अधिकारांचा वापर करून, खाली नमूद केल्याप्रमाणे मागणी सूचना जारी करण्यात आली होती, ज्यामध्ये कर्जदारांना सदर सूचनेच्या दिनांकापासून ६० दिवसांच्या आत नमूद रक्कम परतफेड करण्यास सांगण्यात आले होते.

कर्जदारांनी नमूद रक्कम परतफेड करण्यात अपयश आल्यामुळे, यान्वये कर्जदारास विशेषतः व सर्वसामान्य जनतेस कळविण्यात येते की, खाली सही करणाऱ्याने वरील अधिनियमातील कलम १३(४) सह वाचावयाच्या नियम ८ अंतर्गत प्रदान केलेल्या अधिकारांचा वापर करून खाली नमूद केलेल्या मालमत्तेचा ताबा घेतलेला आहे.

कर्जदारास विशेषतः व सर्वसामान्य जनतेस सूचित करण्यात येते की, सदर मालमत्तेसंबंधी कोणताही व्यवहार करू नये आणि सदर मालमत्तेसंबंधी कोणताही व्यवहार केल्यास तो हिरो हाउसिंग फायनान्स लिमिटेडच्या खाली नमूद रक्कमेसह त्यावरील व्याज, दंडात्मक व्याज, शुल्क, खर्च इत्यादींना अधीन राहील.

कर्जदाराचे लक्ष अधिनियमातील कलम १३ च्या उपकलम (८) मधील तरतुदीकडे वेधण्यात येत आहे, ज्यामध्ये सुरक्षित मालमत्ता पुनःप्राप्त करण्यासाठी उपलब्ध कालावधीचा उल्लेख आहे.

कर्ज खाते क्रमांक	देणेकरी/कायदेशीर वारस/कायदेशीर प्रतिनिधी यांची नावे	मागणी सूचनेचा दिनांक / मागणी सूचनेनुसार रक्कम	ताबा घेण्याचा दिनांक (सांकेतिक/प्रत्यक्ष)
HHFTHNHOU २३०००३६६३८, HHFBDLLAP ४४०००५१४५७	चेतन अरुण गोंडलिया, अरुण प्रेमदास गोंडलीया, भानू अरुण गोंडलिया	१८ डिसेंबर २०२४, रु. १७,२९,८८१/- १७ डिसेंबर २०२४ पर्यंत देय	२८.०३.२०२६ (प्रत्यक्ष)

सुरक्षित मालमत्ता / स्थावर मालमत्तेचे वर्णन:- सर्व तो भाग व त्यावरील फ्लॅट क्र. ३०६, ३च्या मजल्यावर स्थित, क्षेत्रफळ ३८० चौ. फूट म्हणजेच ३५.३१ चौ. मीटर बांधकाम क्षेत्र, बी-विंग, अष्टविनायक भवन म्हणून ओळखल्या जाणाऱ्या इमारतीमध्ये, नारपोली-२, घर क्र. १०४३/२०, सर्वे क्र. १६४/१९ (भाग) असलेल्या जमिनीवर बांधलेली, मौजे कामतघर, तालुका व उपजिल्हा भिवंडी, जिल्हा ठाणे, महाराष्ट्र - ४२१३०५ येथे स्थित आहे.

दिनांक: ०१-०४-२०२६ स्वाक्षरी/- अधिकृत अधिकारी
ठिकाण: ठाणे हिरो हाउसिंग फायनान्स लिमिटेड साठी

PUBLIC NOTICE

TO WHOMSOEVER IT MAY CONCERN

This is to inform the General Public that following share certificate of (name of Company) **Godfrey Phillips India Ltd** having its Registered Office at **Macropolo Building, Ground Floor, Next to Kala Chowky Post Office, Dr. Babasaheb Ambedkar Road, Lalbaug, , Mumbai, Maharashtra, 400033** registered in the name of the following Shareholder/s have been lost by them.

Sr. No.	Name of the Shareholder/s	Folio No.	Certificate No./s	Distinctive Number/s	No. of Shares
1.	Shashikala Bhalchandra Deshpande	D01157	579	368786 - 369285	500 shares

The Public are hereby cautioned against purchasing or dealing in any way with the above referred share certificates.

Any person who has any claim in respect of the said share certificate/s should lodge such claim with the Company or its Registrar and Transfer Agents **MUFG Intime India Private Limited, 247 Park, C-101, 1st Floor, L. B. S. Marg, Vikhroli (W) Mumbai-400083 TEL: +91810811676** within 15 days of publication of this notice after which no claim will be entertained and the Company shall proceed to issue Duplicate Share Certificate/s.

Place : Mumbai **Rajeev Bhalchandra Deshpande**
Date : 01-04-2026 **Name of the Registered Shareholder / Legal Claimant.**

PUBLIC NOTICE

Smt. Kaushika Shashikant Malji and another having their address at **Flat No.1501, 15th Floor, A-wing, Rajul Apartment, 9, J. Mehta Marg, Mumbai-400006,** are the owners in respect of Flat No.1 situated on 1st Floor, of the Building called "**Pamir**" owned by Pamir Co-operative Housing Society Limited ("**the said Society**").

The said Smt. Kaushika Shashikant Malji and another are the owners of the said flat in pursuance of the Agreement for sale dated 17th April, 2000, executed by (i) Shri Nikhil Sureshchandra Shah; (ii) Smt. Jagruti Bhave Shah, for self and on behalf of minor Son Abhi Bhavesh Shah (now major), and (iii) Smt. Brinda Brijesh Shah (maiden name Ms. Brinda Sureshchandra Shah).

Notice is hereby given, now, the said Smt. Kaushika Shashikant Mulji and another, have agreed to sell, transfer and/or assign their right, title, interest and benefit as held by them in the shares held by them in the said society together with all their rights, title, interest and benefit as such members and shareholders of the Society in Flat No. 1 on the 1st floor of the building called "Pamir" owned by the said Society, and more particularly described in the Schedule hereunder written ("the said Property").

All persons having any objection or any claim against or in or to or in respect of the said property or any part or portion thereof by way of sale, mortgage, possession, exchange, gift, lien, charge, lease, maintenance, inheritance, trust, license, easement or otherwise is hereby required to make the same known in writing along with supporting documents, to the undersigned at his address at Room No.20, 3rd Floor, Shantiniketan Building, Near Dreamland Cinema, 11, Padamji Road, Mumbai-400004, **within 14 days** from the date of publication hereof, failing which the sale in respect of the said flat premises will be completed without any further reference to such claim or claims and the same, if any will be considered as waived or abandoned.

THE SCHEDULE ABOVE REFERRED TO:

5 (Five) Shares of Rs.50/- each (fully paid up) each bearing Distinctive Nos. 71 to 75 (both inclusive) under Share Certificate No. 15 dated 28th November, 1977, issued by the said Society together with the right, title, interest and benefit as such a member and shareholder of the Society in Flat No.1 admeasuring in an aggregate an area of 506 square feet or thereabouts (carpet) on the 1st floor of the building called "Pamir" owned by the Society, situate lying and being at 258/260, Walkeshwar Road, Mumbai-400006, bearing C.S. No.127 of Malabar and Cumballa Hill Division, in the Registration District of Mumbai.

Dated this 1st day of April, 2026.

Kalpesh J. Nansi.
Advocate for Ms Shweta D. Kothari,
Room No. 20, 3rd Floor,
Shantiniketan Building,11, Padamji Road, Mumbai 400004.

सार्वजनिक ट्रस्ट/संस्थेच्या विश्वस्तांकडून ट्रस्टच्या अचल मालमत्तेच्या विक्रीसाठी ऑफर्स मागविण्याबाबत सार्वजनिक सूचना.

सार्वजनिक सूचना

महाराष्ट्र सार्वजनिक ट्रस्ट अधिनियम, 1950 तसेच सोसायटी नोंदणी अधिनियम, 1860 अंतर्गत नोंदणीकृत असलेल्या होली ट्रिनिटी चॅरिटेबल सोसायटी, पत्ता – 103, माधवी, 17-ए, प्रेम ज्योत कॉम्प्लेक्स, घाटकोपर मानखुर्द लिंक रोड, गोवंडी, मुंबई-400 043 येथे नोंदणीकृत कार्यालय असलेले, या सार्वजनिक ट्रस्ट/संस्थेचे विश्वस्त/शासन मंडळाचे सदस्य यांच्यावतीने, खाली नमूद केलेल्या ट्रस्ट/संस्थेच्या स्थावर मालमत्तेच्या विक्रीसाठी इच्छुक पक्षांकडून ऑफर मागविण्यात येत आहेत. सदर मालमत्ता "जशी आहे जिथे आहे" या तत्वावर, चल मालमत्तेचा समावेश वगळून विक्रीस उपलब्ध आहे.

प्रस्तावित विक्रीसंबंधी अटी व शर्तींसह टेंडर फॉर्म ट्रस्ट/संस्थेच्या कार्यालयातून रु. 500/- (परत न मिळणारी रोख रक्कम) भरून दिनांक 08 एप्रिल 2026 रोजी सायं. 5:00 वाजेपर्यंत मिळू शकतो.

सदर मालमत्ता पाहणीसाठी दिनांक 10 एप्रिल 2026 रोजी सकाळी 09:30 ते 11:30 या वेळेत खुली राहील. टेंडर फॉर्म खरेदी केलेल्या व टेंडर सादर करण्याचा मानस असलेल्या पक्षाच्या केवळ दोन प्रतिनिधींनाच पाहणीची परवानगी असेल. ऑफर होली ट्रिनिटी चॅरिटेबल सोसायटी च्या मालमत्तेच्या विक्रीसाठी ऑफर असे नमूद केलेल्या सीलबंद लिफाफ्यात, राष्ट्रीयीकृत बँकेचा रु. 10,000/- (रुपये दहा हजार फक्त) रकमेचा डिमांड ड्राफ्ट जोडून, दिनांक 15 एप्रिल 2026 रोजी दुपारी 2:00 वाजेपर्यंत ट्रस्ट/संस्थेच्या कार्यालयात अधोहस्ताक्षरीकडे सादर कराव्यात. त्याच दिवशी, म्हणजेच 15 एप्रिल 2026 रोजी दुपारी 3:00 वाजता, ट्रस्ट/संस्थेच्या कार्यालयात ऑफरचे सीलबंद लिफाफे उघडण्यात येतील. इच्छुक असल्यास ऑफर देणारे उपस्थित राहू शकतात. अपयशी बोलीदारांना डिमांड ड्राफ्ट परत करण्यात येईल. ट्रस्ट/संस्थेचे विश्वस्त/शासन मंडळाचे सदस्य हे सर्वाधिक ऑफर स्वीकारण्यास किंवा कोणतीही विशिष्ट ऑफर स्वीकारण्यास बाध्य नसून, कोणतेही कारण न देता कोणतीही ऑफर स्वीकारण्याचा किंवा नाकारण्याचा पूर्ण अधिकार राखून ठेवतात.

प्रस्तावित विक्री ही धर्मादाय आयुक्त तसेच इतर संबंधित सक्षम प्राधिकरणांच्या मंजुरीस अधीन राहील.

मालमत्तेचा तपशील

फ्लॅट क्र. 103, पहिला मजला, "माधवी बिल्डिंग", 17A, प्रेम ज्योत कॉम्प्लेक्स, घाटकोपर – मानखुर्द लिंक रोड, गोवंडी, मुंबई – 400043; एकूण बांधकाम क्षेत्र 69.95 चौ. मीटर, C.T.S. क्र. 1A (भाग) व 1C (भाग), मौजे बोरला, तालुका कुर्ला, नोंदणी जिल्हा व उपजिल्हा मुंबई उपनगर येथे स्थित. सदर मालमत्ता MCGM च्या "M" वॉर्डमधील विकास आराखडा शीट क्र. E-26 अंतर्गत येते.

दिनांक: 01 एप्रिल 2026

होली ट्रिनिटी चॅरिटेबल सोसायटी तर्फे,
सही/-
सचिव
विश्वस्त / शासन मंडळ सदस्य

जाहीर अधिसूचना

(इनसॉल्व्हन्सी ॲण्ड बँकरप्टसी बोर्ड ऑफ इंडिया (वॉलेन्टरी लिक्वीडेशन प्रोसेस) रेग्युलेशन्स, २०१७ चे नियम १४ अन्वये)

योंडर ऑपरेशन्स इंडिया प्रायव्हेट लिमिटेडच्या भागधारकांचे लक्ष वेधण्याकरिता

संबंधित तपशील		
१	कॉर्पोरेट व्यक्तीचे नाव	**योंडर ऑपरेशन्स इंडिया प्रायव्हेट लिमिटेड**
२	कॉर्पोरेट व्यक्तीची स्थापना तारीख	०९.०१.२०२१
३	ज्या प्राधिकरणाअंतर्गत कॉर्पोरेट व्यक्तीची स्थापना	कंपनी निबंधक - मुंबई १
४	कॉर्पोरेट व्यक्तीचे कॉर्पोरेट ओळख/मर्यादित दायित्व ओळख क्रमांक	यु७४९९एमएच२०२१पीटीसी३५३२०९
५	कॉर्पोरेट व्यक्तीचे नोंदणीकृत कार्यालय व मुख्य कार्यालय पत्ता	स्पेसेस इन्स्पायर हब, २१०२, रेस को-वर्क ११, पहिला मजला, अदानी वेस्टर्न हाइट्स, गुरुद्वारा फोर समोर, मुंबई सिटी, बंगलो अंधेरी वेस्ट, महाराष्ट्र, भारत-४०००५८.
६	कॉर्पोरेट व्यक्तीच्या संदर्भात दिवाळखोरी प्रारंभ तारीख	**२७.०३.२०२६**
७	नाव, पत्ता, ई-मेल पत्ता, दुरध्वनी क्रमांक व परिसमपकाचे	आयपीई-एक्सेल रिस्ट्रक्चरिंग डव्हायझरी एलएलपी (पूर्वीचे नाव डीएमकेएच इन्सॉल्व्हन्सी रिझोल्यूशन सर्व्हिसेस एलएलपी) **आयबीबीआय क्र.:** आयबीबीआय/आयपीई-००६१/आयपी-१/२०२५-२६/५००९४ (नियुक्त भागीदार श्री. राजेश कुमार अग्रवाल यांच्यामार्फत प्रतिनिधित्व केलेले) परिसमापक म्हणून नियुक्त. पत्ता: १०५ आणि १०६, मिडास टॉवर, सहार प्लाझा, अंधेरी कुर्ला रोड, जे.बी. नगर, मुंबई-४०००५९. **नोंद ईमेल आयडी:** info@exceladvisory.in **मोबाईल क्र.:** ९८३०२०१६१२
८	दावा सादर करण्याची अंतिम तारीख	**२६.०४.२०२६ (ऐच्छिक दिवाळखोरी सुरू होण्याच्या तारखेपासून ३० दिवसांच्या आत)**

येथे सूचना देण्यात येत आहे की, **योंडर ऑपरेशन्स इंडिया प्रायव्हेट लिमिटेड** यांच्या ऐच्छिक परिसमापनास **२७.०३.२०२६** २०२६ (विशेष ठराव मंजूर झाल्याची तारीख) पासून प्रारंभ झाला आहे.

योंडर ऑपरेशन्स इंडिया प्रायव्हेट लिमिटेडच्या भागधारकांना येथे कळविण्यात येत आहे की, बाब क्र.७ मध्ये नमूद पत्त्यावर परिसमापकाकडे **२६.०४.२०२६** रोजी किंवा त्यापूर्वी त्यांच्या दाव्याचे पुरावे सादर करावे.

आर्थिक धनकोंनी त्यांचे दाव्याचे पुरावे फक्त विद्युत स्वरूपातच सादर करावेत. अन्य इतर भागधारकांनी त्यांच्या दाव्याचे पुरावे व्यक्तिशः टपालाद्वारे किंवा विद्युत स्वरूपात सादर करावेत.

दाव्याचे चूकीचे किंवा फसवे पुरावे सादर केल्यास दंडात्मक कारवाई केली जाईल.

दिनांक: ३१.०३.२०२६ **सही/-**
ठिकाण: मुंबई
आयपीई-एक्सेल रिस्ट्रक्चरिंग डव्हायझरी एलएलपी
(पूर्वीचे नाव डीएमकेएच इन्सॉल्व्हन्सी रिझोल्यूशन सर्व्हिसेस एलएलपी)
नोंदणी क्र.: आयबीबीआय/आयपीई-००६१/आयपी-१/२०२५-२६/५००९४
एएफए वैद्य ३०.०६.२०२६ पर्यंत
भागीदार श्री. राजेश कुमार अग्रवाल यांच्यामार्फत
योंडर ऑपरेशन्स इंडिया प्रायव्हेट लिमिटेड - ऐच्छिक दिवाळखोरी

जाहीर नोटीस

सहायक निबंधक, सहकारी संस्था, (परसेवा)
महाराष्ट्र राज्य बिगर कृषी सहकारी पतसंस्था फेडरेशन लि. मुंबई
मुंबई नोंदणी क.बी.ओ.एम./डी.डी.आर (२) जीएनएल /(ओ)/१०२/२००१-२००२
यांचे कार्यालय पत्ता : ६/६०३, दुर्गा कृपा को-ऑप हौसिंग सोसायटी, हनुमान चौक, नवघर रोड, मुलुंड (पूर्व), मुंबई-४०००८१.

श्री कल्मेश्वर सहकारी पतसंस्था लि., मुंबई
११, शिवस्मृती बिल्डिंग, शिंगटे मास्तर चौक, करीरोड, मुंबई - ४०००१३

अ. क्र.	जाब देणाऱ्याचे नाव	दावा दाखल	दावा क्रमांक	दावा रक्कम	जाब देणार क्र.
१	श्रीमती. अनिता अरविंद मोरे	०५/०३/२०२६	८७६	६२४८०	१
२	श्री. रविंद्र जेठू सिंह	०५/०३/२०२६	८७६	६२४८०	३
३	श्री. रघुनाथ शंकर पानसरे	०५/०३/२०२६	८७७	२९२७८	१
४	श्री. मनोजकुमार फौजदार यादव	०५/०३/२०२६	८७७	२९२७८	२
५	श्री. विष्णू शंकर शिंदे	०५/०३/२०२६	८७७	२९२७८	३
६	श्री. देवनाथ पब्बर यादव	०५/०३/२०२६	८७८	२७६६३	१
७	श्री. अशोक वसंत पावस्कर	०५/०३/२०२६	८७९	५९३४८	१
८	श्री. मंगेश विजय कदम	०५/०३/२०२६	८७९	५९३४८	३
९	श्री. प्रमोदकुमार बाबुराम यादव	०५/०३/२०२६	८८०	१६२५२१	१
१०	श्री. जयबहादुर चाहुकुमार यादव	०५/०३/२०२६	८८०	१६२५२१	२
११	श्री. सुरेशचंद्र शिवनाथ यादव	०५/०३/२०२६	८८०	१६२५२१	३
१२	श्री. सुनिल विठ्ठल अहेरकर	०५/०३/२०२६	८८१	१८८१३४	१
१३	श्री. शिवशंकर विष्णू शाह	०५/०३/२०२६	८८१	१८८१३४	२
१४	श्री. दिपक विठ्ठल अहेरकर	०५/०३/२०२६	८८१	१८८१३४	३
१५	श्री. गणपत तानाजी सनगरे	०५/०३/२०२६	८८२	२०६२७७	१
१६	श्री. संतोष गोविंद पवार	०५/०३/२०२६	८८२	२०६२७७	२
१७	श्री. शिलाजीत मोहनलाल यादव	०५/०३/२०२६	८८२	२०६२७७	३
१८	श्री. तेजबहादुर कैलाशनाथ यादव	०५/०३/२०२६	८८३	२१३९९६	२
१९	श्री. छेदीप्रसाद तपनप्रसाद गुप्ता	०५/०३/२०२६	८८३	२१३९९६	३
२०	श्री. सुरेशप्रताप विद्याधर यादव	०५/०३/२०२६	८८४	३७९७८	२
२१	श्री. नितेश धीरज छेडा	०५/०३/२०२६	८८४	३७९७८	३
२२	श्री. रामधारी रामचरण यादव	०५/०३/२०२६	८८५	१०६७८०	१
२३	श्री. जगदीश रामदवार यादव	०५/०३/२०२६	८८५	१०६७८०	२
२४	श्री. विजयकुमार जंगली पाल	०५/०३/२०२६	८८६	३०६८०	१
२५	श्री. शिवशंकर विष्णू शाह	०५/०३/२०२६	८८६	३०६८०	२
२६	श्री. रामकेवल हंसराज प्रसाद	०५/०३/२०२६	८८६	३०६८०	३
२७	श्री. राजू यशवंत पटेल	०५/०३/२०२६	८८७	९८६१८	३
२८	सौ. सुवर्णा किशोर पालकर	०५/०३/२०२६	८८८	७२९५८	१
२९	श्री. लक्ष्मण नारायण कुंभार	०५/०३/२०२६	८८८	७२९५८	२
३०	श्री. संतोष शांताराम जाधव	०५/०३/२०२६	८८८	७२९५८	३
३१	श्री. तेजन सोमर रविदास	०५/०३/२०२६	८८९	६५४६५	२
३२	श्री. मंगेश वामन मोरये	०५/०३/२०२६	८८९	६५४६५	३

सदर दाव्याचे कामी अर्जदार यांनी दाखल केलेल्या अर्जातील प्रतिवादींना स्पिड पोस्टाने समन्स पाठविण्यात आलेले आहे.परंतू प्रतिवादी यांना समन्स रुजु न झाल्याने व त्यांचा नवीन पत्ता उपलब्ध नसल्याने जाहीर समन्स देत आहोत.

उपनिर्दिष्ट अर्जासंबंधी आपले म्हणणे मांडण्यासाठी स्वत: जातीने दिनांक १०/०४/२०२६ रोजी दुपारी १२:०० या वेळेत दाव्यासंबंधी कागदपत्रांसह आपण या कार्यालयात हजर रहावे.

या नोटीशीद्वारे उपरोक्त प्रतिवादी यांना असेही कळविण्यात येते की, वरील तारखेस आपण वेळेवर हजर न राहिल्यास आपल्या गैरहजेरीत अर्जाची सुनावणी घेण्यात येईल, याची कृपया नोंद घ्यावी. त्या प्रमाणे वरील तारखेस तत्पुर्वी आपला संपूर्ण पत्ता कळविण्यात कसूर केल्यास आपला बचाव रद्द समजण्यात येईल.

म्हणून आज दिनांक २७/३/२०२६ रोजी माझे सही व कार्यालयाचे मुद्रेसह दिली आहे.

शि